

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8495/2022

(Arising out of impugned final judgment and order dated 22-03-2022 in FAFO No. 645/1983 passed by the High Court of Judicature at Allahabad)

VISHWANATH

Petitioner(s)

VERSUS

RAJ NARAIN (DEAD) THR. LRS

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68989/2022-EXEMPTION FROM FILING O.T.)

Date : 20-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. S.R.Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Prithvi Yadav, Adv.
Ms. Sunita Pandit, Adv.
Mr. Gaurav Lomes, Adv.
Mr. K.K.Yadav, Adv.
Mr. Ankur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Issue notice.

The parties are directed to maintain *status quo*, as it exists today, with regard to the property in question, until further orders.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER